

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.41 OF 2004

New Delhi, this the 9th day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.K. NAIK, ADMINISTRATIVE MEMBER

Shri Pappu Ram  
Sector-9,  
Sabji Market,  
R.K. Puram,  
New Delhi.

....Applicant

(By Advocate : Shri C. Hari Shanker &  
Shri Harpreet Singh)

Versus

1. Union of India  
Through The Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi-110001.
2. Directorate General of Inspection (Customs &  
Central Excise)  
Through The Director General,  
'D' Block, I.P. Bhawan,  
I.P. Estate,  
New Delhi-110002.

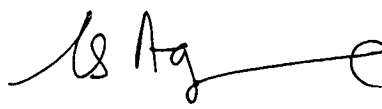
.....Respondents

ORDER (ORAL)

JUSTICE V.S. AGGARWAL:-

At the request of learned counsel for the  
applicant, the petition is dismissed as withdrawn.

  
(S.K. NAIK)  
ADMINISTRATIVE MEMBER

  
(V.S. AGGARWAL)  
CHAIRMAN

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